THE JOINT COM-REPORT OF MITTEE OF THE HOUSES ON THE MERCHANT SHIPPING BILL, 1958 TOGETHER WITH THE EVI-DENCE TENDERED BEFORE THE · COMMITTEE.

SHRI V. K. DHAGE (Bombay): Sir, I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to merchant shipping.

Sir, I also beg to lay on the Table a copy of the evidence tendered before the Joint Committee of the Houses on the Merchant Shipping Bill, 1958.

MOTION FOR ELECTION TO THE INDIAN CENTRAL JUTE COM-MITTEE AND THE PRO-GRAMME THEREOF

THE DEPUTY MINISTER OF AGRICULTURE (SHRIM. V. Krishnappa): Sir, I move:

"That in pursuance of clause (9) of paragraph 3 of the late Depart-Education. Health ment of Lands Resolution No. F. 254|34|Adated the 28th May, 1936, as amendby the Ministry of Food and Agriculture Resolution No. F. 4-13 53, Com II, dated the 17th December, 1955, this House do proceed to elect, in such manner as the Chairman may direct, one member from to be a memamong themselves ber of the Indian Central Jute Committee in the vacancy caused by the resignation of Shri Rajpat Singh Doogar from the membership of the said Committee."

Mr. CHAIRMAN: The question is:

"That in pursuance of clause (9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 254|34|A, the 28th May, 1936, as amended by the Ministry of Food and Agriculture Resolution No. F. 4-13|53-Com. II, dated the 17th December, this House do proceed to elect, in

such manner as the Chairman may direct, one member from themselves to be a member of the Indian Central Jute Committee the vacancy caused by the resignation of Shri Rajpat Singh from the membership of the Committee."

The motion was adopted.

Mr. CHAIRMAN: I have to form Members that the following dates have been fixed for receiving nominations and for holding election. necessary, to the Indian Central Jute Committee:--

Number of Members One. to be elected.

Last date and time for 27th August, 1958 receiving nominations. (Up to 3 P.M.)

Last date and time for 28th August, 1958 withdrawal of candi-(Up to 3 P. M.) dature.

Date and time of election

29th August, 1958 (Between 3 P. M.

and 5 P. M.)

Room No. 23 Ground Floor, Par-Place of election liament House,

New Delhi.

Method of election

Proportional representation by means of the single transferable vote.

THE PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) BILL, 1958—continued

Mr. CHAIRMAN: Now we back to the Bill-The Public Premises (Eviction of Unauthorised Occupants) Bill. We have to take up clause 7 of the Bill.

Clause 7-Power to recover rent or damages in respect of public premises as arrears of land revenue

MR. CHAIRMAN: There are four amendments proposed to this clause.